

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 167/2006

this the 23rd day of August, 2006.

Hon'ble Shri N.D.Dayal, Member (A)
Hon'ble Shri M. Kanthaiah, Member (J)

Parevez Akhtan aged about 44 years son of late A.J. Khan r/o 512/208, House No. P.J. Singh, alias Pummy Gali No. 5, Nishatganj, Lucknow.

..Applicant

By Advocate: Shri M.A. Siddiqui

Versus

1. Union of India through the General Manager, North Eastern Railway, Gorakhpur.
2. A.D.R.M., North Eastern Railway, Ashok Marg, Lucknow.
3. The Senior D.P.O., North Eastern Railway, Ashok Marg, Lucknow.
4. The Divisional Personnel Officer, North Eastern Railway, Ashok Marg, Lucknow.

..Respondents

By Advocate: Shri Azmal Khan

ORDER (ORAL)

BY HON'BLE SHRI N.D. DAYAL, MEMBER (A)

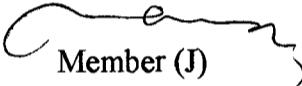
Heard counsel for both the parties.

Learned counsel for the applicant submits that after the penalty of compulsory retirement imposed upon him, he had filed an appeal before the appellate authority who is Senior D.P.O., N.E.R., Lucknow. However, appeal was rejected. Thereafter, he filed a revision application under Rule 25 of the (D&A) Rules, 1963. This revision application is dated 2.11.2004. The applicant has come before this Tribunal in this Original Application on 5.4.2006 along with Misc. Application for condonation of delay. The counsel for applicant submits that he would be satisfied at this stage, if the respondents be asked to take a decision on this review application dated 2.11.2004, upon which no decision has been conveyed so far.

3. Shri Azmal Khan, Learned counsel for the respondent s submits that there is no rule for such revision application. However, it is evident that the revision application dated 2.11.2004 has been filed in terms of Rule 25 of the (D&A) Rules, 1963 as mentioned therein and a decision on the same should be taken by the competent authority before applicant comes before this Tribunal.

4. Respondents are therefore, asked to take a decision and pass appropriate orders on the revision application dated 2.11.2004 within a period of 3 months from the date of receipt of copy of this order and inform the applicant.

5. The O.A. is disposed of as above. No costs.


Member (J)


Member (A)

HLS/-